#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 286 OF 2015 & APPEAL NO. 328 OF 2016

# Dated : 6<sup>th</sup> March, 2018

## Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### APPEAL NO. 286 OF 2015

In the matter of: Punjab Energy Development Agency (PEDA)				Appellant(s)
Vs. Punjab State Electricity Regulatory Commission & Ors.				Respondent(s)
Counsel for the Appellant(s) :	Mr. Arjun Grover Mr. Aditya Grover			
Counsel for the Respondent(s) :	Mr. Sakesh Kumar for R-1			
	Ms. Suparna Srivastava Ms. Sanjana Dua for R-2			
	Mr. Krishna Kant for Mr. Tajender Kr. Joshi for F	R-3		
APPEAL NO. 328 OF 2016				
<u>In the matter of:</u> M/s Atlantic Power Pvt. Ltd. Vs.			A	ppellant(s)
Punjab Energy Development Agency (PEDA) & Ors.			R	espondent(s)
Counsel for the Appellant(s) :	Mr. Krishna Kant for Mr. Tajender Kr. Joshi			
Counsel for the Respondent(s) :	Mr. Arjun Grover Mr. Aditya Grover for R-1			
	Ms. Suparna Srivastava Ms. SanjanaDua for R-2			
	Mr. Sakesh Kumar for R-3			

### ORDER

The learned counsel appearing for the Appellant as well as learned counsel appearing for the Respondent No. 3, submitted that the main counsel in the connected matters is suffering from throat infection. Therefore, praying for adjournment.

The submissions made by the learned counsel appearing for the appellant/respondent, at supra, is place on record.

List the matter on <u>08.05.2018</u>, at the request of the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member